

set up any Enquiry Committee to go into allegations against the Bharat Sewak Samaj regarding the misuse of funds by the Samaj;

(b) if not, the reasons therefor; and

(c) how many States have stopped giving aid to the Samaj and why?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) :

(a) and (b) The Department of Expenditure have advised that a Committee may have to be set up. The suggestion is under consideration.

(c) The information is being collected and will be laid on the Table of the House on receipt.

#### FOOD AID DEVELOPING COUNTRIES

\*337. DR. RANEN SEN : Will the Minister of Food and Agriculture be pleased to state:

(a) whether according to a study made by F.A.O. for the Second U.N. Conference on Trade and Development now in Session in Delhi, food and aid will continue to be necessary for the developing countries for the next 10 to 20 years; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :

(a) In connection with the subject of World Food Problem to be discussed by the Second UNCTAD, F.A.O. has presented a paper, which, *inter alia*, states: "The period of next 10 to 20 years is particularly crucial. This is the period needed before family planning measures can have much effect on the rate of population growth. It also represents the time that will probably be needed for an agricultural revolution in the developing countries to get fully under way. During this period foreign assistance, including food aid, will be especially necessary."

(b) The above reference is to the developing countries as a whole. So far

as India is concerned, no concessional imports of foodgrains are envisaged beyond 1970-71.

#### REPORT ON FOURTH GENERAL ELECTIONS

\*338. SHRI ANBUCHZHIAN :

SHRI RAGHUVIR SINGH SHASTRI :

SHRI YOGENDRA SHARMA :

Will the Minister of LAW be pleased to state :

(a) whether it is a fact that the Chief Election Commissioner has submitted a detailed report on the Fourth General Elections in India;

(b) if so, the main recommendations therefor; and

(c) how far they have been accepted by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : (a) & (b) The Report of the Election Commission on the Fourth General Elections in India was laid on the Table of the House on 13th February, 1968.

(c) It will take some time before the recommendations contained in the Report are examined by the Government and a decision taken thereon.

#### MINIMUM WAGES ACT

\*339. SHRI HIMATSINGKA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to extend the Minimum Wages Act to different classes of workers and also to increase the limit of minimum wages under the Act; and

(b) if so, the decisions taken in this regard?

THE MINISTER OF LABOUR & REHABILITATION (SHRI HATHI) :

(a) and (b). No. The Minimum Wages